

(b) if so, the purpose of the meeting and the outcome thereof; and

(c) whether Shri Jayaprakash Narain ascertained Sheikh Abdullah's views and whether Government are contemplating his release in the near future?

The Minister of Home Affairs (Shri Nanda): (a) Yes, Sir.

(b) and (c). Shri Jayaprakash Narain has met Sheikh Abdullah in a personal capacity. Government have no information about what transpired between Shri Jayaprakash Narain and Sheikh Abdullah. There is no proposal to remove the restrictions on Sheikh Abdullah.

कांडला में कालटेक्स के कार्यवाही

* 657. श्री भागवत म. प्र. ज. द. :

श्री स. ला. द्विवेदी :

श्री योगेश्वर शर्मा :

श्री द. वं. शर्मा :

श्री स. चं. साहू :

श्री बिशनचंद सेठ :

श्री इयालाल तर्फ :

क्या श्रम रोजगार और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कांडला में कालटेक्स के कर्मचारियों ने उनका ध्यान इस बात की ओर दिलाया है कि कालटेक्स के प्रबन्धक भारतीय कर्मचारियों पर दबाव डाल रहे हैं ताकि वे अपने-अपने पदों से संवा निवृत्त हो जायें ;

(ख) क्या यह सच है कि कालटेक्स के बम्बई स्थित उच्च पदाधिकारी सामान्यतः कांडला आते हैं और वे भारतीय कर्मचारियों पर भिन्न-भिन्न शर्तें लगाकर उन्हें अपने पदों से त्याग-पत्र देने के लिए बाध्य करते हैं ; और

(ग) यदि हाँ, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

श्रम, रोजगार और पुनर्वास मंत्री (श्री जगजीवन राम) : (क) जी हाँ।

(ख) मैनेजमेंट ने कालटेक्स के उच्च पदाधिकारियों के दबाव का अभियोग स्वीकार नहीं किया है।

(ग) यह मामला राज्य के क्षेत्राधिकार में आता है और संबंधित राज्य सरकार निस्संदेह दबाव/बल प्रयोग के ऐसे विशिष्ट मामलों की जांच करेगी जो उनके ध्यान में लाये जायेंगे।

Procedure of Inquiry against I.A.S. Officers

**3124. Shri Solanki:
Shri Buta Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is required by law or rules that the Report of every departmental inquiry held against an Officer of the All India Service by a State Government must be referred to the Central Vigilance Commission; and

(b) if so, whether he would state cases of this type in which the Central Vigilance Commission was consulted before Show-Cause Notice was issued?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Government resolution setting up the Central Vigilance Commission provides for reference of such cases in which officers are alleged to have acted for an improper purpose or in a corrupt manner, to the Commission; the resolution also provides that the relevant rules under the All India Services Act will be amended in consultation with the State Government in order to bring the members of those services under the purview of the Commission. State Governments are being consulted and the relevant rules have not yet been amended. There is however nothing to prevent the Central Government from having the benefit of the advice of the Central